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O.A.NO.707 OF 2006

ORDER DATED 10.12.07

CORAM: MR.C.R.MOHAPATRA, MEMBER(ADMN.)

Mr.N.R.Routray, Ld.Counsel for the applicant referred to the three reliefs sought by him in this O.A. and submitted that since action has been taken by the respondents, he does not want to pursue the claim in regard to (a) & (b) of the para-8 of the O.A. The only issue which remains unresolved is the payment of interest for the period which should be reckoned in terms of the Railway Board's circular dated 30.06.2000 at Annexure-A/4.

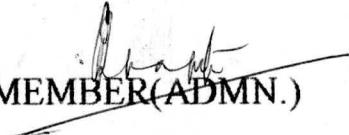
2. Mr.B.B.Pattnaik,Ld.ASC for the respondents is present. He pointed out that the Railway Administration would not be able to accept the huge financial burden which is implied if the claim for payment of interest is accepted for the period commencing 01.01.1981 as stressed by Mr.Routray,Ld.Counsel for the applicant. Annexure-A/4, para-4 makes it clear that interest is payable for the period of delay i.e. from the date the gratuity amount became due for payment following grant of temporary status up to the end of the month preceding the date on which the payment is made. The applicant is advised to prepare a claim statement indicating the period and the amount taking into account the rate of simple interest prescribed under the Railway Board's circular at Annexure-A/4 and prefer the same with the concerned Railway Authorities within a period of three weeks. Thereafter the respondents are directed to scrutinize the claim and release the interest amount as due and admissible in terms of the circular at Annexure-A/4. This



exercise shall be completed within three months from today. This is also agreed to by the Ld.Counsel for the Respondents Mr.B.B.Patnaik.

3. In regard to the claim of Kuntala (Applicant No.1), respondents are directed to settle the claim for the gratuity amount within a period of three months from today and no further extension of time shall be allowed.

4. With the above, the O.A. is disposed of. No order as to costs.

Order dt. 10.12.07 
MEMBER(ADMN.)

Copy of Order
may be given to
both Counsel.

11.12.07


S.O. (J)